CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.340/MP/2022

Subject : Petition under Section 79(1) (b) and Section 79(1) (f) of Electricity Act, 2003 read with Article 22.4 of Pilot Agreement for Procurement of Power dated 26.10.2018 executed between IL&FS Tamil Nadu Power Company Ltd. and PTC India Limited for recovery of (i) outstanding Monthly Invoices (ii) Delayed Payment Interest (iii) compensation for under-scheduling (iv) charges for minimum guaranteed off-take of 55% against the deemed full availability and (v) O&M Expenses and interest on debt.

Petitioner : IL & FS Tamil Nadu Power Company Limited (ITNPCL)

Respondents : PTC India Limited (PTCIL) and Anr.

Petition No.341/MP/2022

Subject : Petition under Section 79, including 79(1)(b), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, seeking payment of the outstanding amount in terms of the Power Purchase Agreement dated 12.12.2013 executed between the Petitioner and the Respondent, TANGEDCO.

Petitioner : IL & FS Tamil Nadu Power Company Limited (ITNPCL)

Respondents : Tamil Nadu Generation and Distribution Corp. Ltd.(TANGEDCO)

Date of Hearing : **19.11.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, ITNPCL
Ms. Supriya Rastogi, Advocate, ITNPCL
Ms. Lavanya Panwar, Advocate, ITNPCL
Ms. Pragya Gupta, Advocate, ITNPCL
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Shri Rahul Ranjan, Advocate, TANGEDCO
Shri Ravi Kishore, Advocate, PTCIL
Ms. Deepti Dash, Advocate, PTCIL

Record of Proceedings

At the outset, learned counsel for the Respondent, TANGEDCO, requested an extension of time to file the additional information sought vide the previous Record of Proceedings and a reply to the additional affidavit filed by the Petitioner. Learned

counsel for ITNPCL and PTCIL did not oppose the said request. The Commission, acceding to the request, granted the Respondent, TANGEDCO, two weeks to file the additional information and its reply, as above. The Petitioner was also permitted to file its response, if any, to the additional information to be filed by TANGEDCO within two weeks thereafter.

2. The Petitions will be listed for hearing on **12.01.2027.**

By order of the Commission
Sd/-
(Vipan Sharma)
Deputy Chief (Law)